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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 18th January, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6/15 (F.No.197/234/83-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Lotus Trust" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

sw
(R. K. TEWARI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Chief Executive, The Lotus Trust, Lotus House, 6, New Marine Lines, Bombay-400020.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with ref. to his letter No.BC.No.TC/289(40)/83-84, dated 16.11.1984.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of D&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Atma Ram
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SECTION OFFICER
I.T.(AI)SECTION